GOVERNMENT OF INDIA

MINISTRY OF CHEMICALS AND FERTILIZERS

DEPARTMENT OF CHEMICALS AND PETROCHEMICALS

Lok Sabha

Un-starred Question No. 2122

TO BE ANSWERED ON 29th November, 2016

Toxic Waste of Union Carbide

2122. SHRI KANWAR SINGH TANWAR:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) Whether several tonnes of toxic waste, lying dumped in Union Carbide factory, Bhopal has not been disposed of even after three decades of the worst industrial disaster;

(b) if so, the reasons therefor; and

(c) the details of the steps taken by the Government for safe disposal of the toxic waste without any further delay?

<u>ANSWER</u>

Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers. (Shri Mansukh L. Mandaviya)

(a) and (b) : There is approximately 337 MT of Union Carbide India Ltd; (UCIL) waste lying at erstwhile UCIL plant site at Bhopal. As per the directions given by the Hon'ble Supreme Court in Special Leave Petition (SLP) No. 9874 of 2012: Union of India Vs Alok Pratap Singh & Others, 10 MT of erstwhile UCIL waste was successfully incinerated at Common Hazardous Waste Incinerator at Pithampur, District Dhar, Madhya Pradesh by Central Pollution Control Board (CPCB) during August 13-18, 2015 and thereafter the Ministry of Environment, Forest and Climate Change filed the report of incineration of 10 tonnes of UCIL waste to the Hon'ble Supreme Court.

(c) As per Union Cabinet's decision taken in the year 2010, State Government of Madhya Pradesh is responsible for undertaking disposal of erstwhile UCIL waste. Government of India, both the Department of Chemicals and Petrochemicals and Ministry of Environment, Forest and Climate Change directed the State Government of Madhya Pradesh to expedite the process of disposal of erstwhile UCIL waste in coordination with Central Pollution Control Board.
